

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



C.P. No.447/2004
O.A. No.2400/2003

New Delhi this the 23rd day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. All India CPWD Office Staff Association
Through its General Secretary
'C' Wing, Ground Floor,
Near Generator Room,
I.P. Bhawan, New Delhi-110002.
2. Shri Jai Narain Antil, Office Superintendent Gd.I
PWD Circle-VI, GNCTD,
MSO Bldg., I.P. Estate, New Delhi.

-Applicants

(By Advocate: Shri T.V. George)

Versus

1. Union of India through
Shri Anil Baijal, Secretary,
Ministry of Urban Development
Nirman Bhawan, New Delhi.
2. Shri D.Swarup, Secretary,
Min. of Finance, (Department of Expenditure)
Implementation Cell, North Block,
New Delhi-110 001.
3. Shri A.N. Tiwari
Secretary, Deptt. Of Pers. & Trg.
North Block, New Delhi-110 001.
4. Shri B. Mazumdar
Director General (Works),
Central Public Works Department,
Nirman Bhawan, New Delhi-110 011.
5. Shri B.S. Lalli
Additional Secretary (U.D), Chairman,
Special Anomaly Committee,
Min. of Urban Development,
Nirman Bhawan, New Delhi-110 011.

-Respondents

(By Advocate: Shri Rajesh Katyal)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel of applicants pointed out that Writ Petition (C)
No.19962-66/2004 filed against Tribunal's orders, has been dismissed. Learned
counsel of respondents stated that Ministry of Finance has consented to

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